

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 41/08 held on 09.01.2008.

The Meeting No.41/08 of Norms Committee-II was held on 10.01.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri B.D. Ghosh Jt. IA	MOS
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri K. K. Funda, AD	DC(SSl)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT.
6	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/10/81-ALC2/2007	Party Name:VEELINE MEDIA LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00019/AM08/	RLA File :02/24/040/00348/AM07/	Lic.No/Date:0210099773 05.04.2007	Defer Date:08.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 19.02.2008.				

Case No.:8/10/81-ALC2/2007	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00066/AM08/	RLA File :07/24/040/00071/AM08/	Lic.No/Date:0710051488 03.05.2007	Defer Date:08.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(62)/2007-IPHW dated 20.12.2007 (copy enclosed). R/A may take suitable consequential action accordingly.			

Case No.:4/11/80-ALC2/2007	Party Name:GIESECKE & DEVRIENT INDIA PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
HQ File :01/80/050/00116/AM08/	RLA File :05/24/040/01022/AM07/	Lic.No/Date:0510203871 21.05.2007	Defer Date:08.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. The case stands deferred and to be relisted on 19.02.2008.			

Case No.:7/18/81-ALC2/2007	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00115/AM08/	RLA File :09/24/040/00059/AM08/	Lic.No/Date:0910030359 28.05.2007	Defer Date:08.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. Net export weight of 15.5 MT may be added with the quantity of export product. 2. Import items at S.No. 1 & 3 may be allowed as applied for inclusive of 2 % wastage. 3. Import item at S.No. 2 may be allowed as 0.069 MT inclusive of 2 % wastage 4. Import item at S.No. 4 may be deleted. R/A may take suitable consequential action accordingly.			

Case No.: 1/22/81-ALC2/2007	Party Name: PANASONIC AVC NETWORKS INDIA CO. LTD.	Meet No/Date: 41/81-ALC2/2007 08.01.2008	Status: Deffered and Re-indexed
HQ File :01/81/050/00164/AM08/	RLA File :05/24/040/00244/AM08/	Lic.No/Date: 0510205496 27.06.2007	Defer Date: 08.01.2008
5 Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. The case stands deferred and to be relisted on 19.02.2008.			

Case No.: 6/20/81-ALC2/2007	Party Name: TIMKEN INDIA LTD.	Meet No/Date: 41/81-ALC2/2007 08.01.2008	Status: Deffered and Re-indexed
HQ File :01/81/050/00182/AM08/	RLA File :02/24/040/00121/AM08/	Lic.No/Date: 0210102225 09.07.2007	Defer Date: 08.01.2008
6 Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. Total net export weight of 6934 Kgs may be added with the quantity of export product 2. Quantity of import item may be allowed as 27977 Kgs inclusive of 303 % wastage after 20 % recovery. R/A may take suitable consequential action accordingly.			

Case No.: 1896/26/81-ALC2/2007	Party Name: TEXMACO LIMITED	Meet No/Date: 41/81-ALC2/2007 08.01.2008	Status: Deffered and Re-indexed
HQ File :01/81/050/00219/AM08/	RLA File :02/24/040/00131/AM08/	Lic.No/Date: 0210102736 31.07.2007	Defer Date: 08.01.2008
7 Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the reply furnished by the firm is not proper and therefore decided to call for the following information:- 1. Any machining will be carried out on imported wheel sets, if yes then the weight of each of the sets as imported may be furnished. The case stands deferred and to be relisted on 19.02.2008.			

Case No.:1932/26/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00270/AM08/	RLA File :02/24/040/00147/AM08/	Lic.No/Date:0210103425 23.08.2007	Defer Date:08.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the reply furnished by the firm is not proper and therefore decided to call for the following information:- 1. Any machining will be carried out on imported wheel sets, if yes then the weight of each of the sets as imported may be furnished. The case stands deferred and to be relisted on 19.02.2008.			

Case No.:1933/26/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00271/AM08/	RLA File :02/24/040/00149/AM08/	Lic.No/Date:0210103427 23.08.2007	Defer Date:08.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the reply furnished by the firm is not proper and therefore decided to call for the following information:- 1. Any machining will be carried out on imported wheel sets, if yes then the weight of each of the sets as imported may be furnished. The case stands deferred and to be relisted on 19.02.2008.			

Case No.:7/28/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00288/AM08/	RLA File :03/95/040/00503/AM08/	Lic.No/Date:0310441004 28.08.2007	Defer Date:08.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to forward a copy of application to Textile Commissioner after receipt of the same. The case stands deferred and to be re-listed on 19.02.2008.			

11	Case No.:8/28/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00289/AM08/	RLA File :03/95/040/00385/AM08/	Lic.No/Date:0310441005 28.08.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the application of firm have not been received by NC and RA may be requested to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The Committee also decided to forward a copy of application to Textile Commissioner after receipt of the same. The case stands deferred and to be re-listed on 19.02.2008.			

12	Case No.:1/28/81-ALC2/2007	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00282/AM08/	RLA File :05/24/040/00431/AM08/	Lic.No/Date:0510208253 29.08.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

13	Case No.:16/28/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM08/	RLA File :05/24/040/00465/AM08/	Lic.No/Date:0510208513 03.09.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(84)/2007-IPHW dated 12.12.2007 (copy enclosed). R/A may take suitable consequential action accordingly.			

14	Case No.: 26/28/81-ALC2/2007	Party Name:CARPO ELECTRONICKS LTD	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM08/	RLA File :06/24/040/00021/AM08/	Lic.No/Date:0610012286 10.09.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. On receipt of the application the same may be referred to DIT for examination and comments. The case stands deferred and to be relisted on 19.02.2008.			

15	Case No.: 27/28/81-ALC2/2007	Party Name:DIXON TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM08/	RLA File :05/24/040/00435/AM08/	Lic.No/Date:0510208877 12.09.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 19.02.2008.			

16	Case No.: 36/28/81-ALC2/2007	Party Name:APW PRESIDENT SYSTEMS LIMITED,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM08/	RLA File :07/24/040/00448/AM08/	Lic.No/Date:0710053471 21.09.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008.The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

17	Case No.: 50/28/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM08/	RLA File :31/24/040/00194/AM08/	Lic.No/Date:3110030899 26.09.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

18	Case No.: 1/30/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM08/	RLA File :32/24/040/00039/AM08/	Lic.No/Date:3210036332 03.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

19	Case No.: 3/30/81-ALC2/2007	Party Name:PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM08/	RLA File :31/21/040/00251/AM08/	Lic.No/Date:3110030980 03.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

20	Case No.:10/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM08/	RLA File :05/24/040/00539/AM08/	Lic.No/Date:0510210113 05.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 9 & 11 of the Standard Deficiency Format. 2. Spares and lengths of cables being imported against S. No. 27 & 31. 3. Exact use of import item Nos. 31 & 34, and 4. Why 14 Nos. of item No. 34 are requested.			

21	Case No.:11/30/81-ALC2/2007	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM08/	RLA File :03/95/040/00612/AM08/	Lic.No/Date:0310445415 08.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: - 1. Chemical composition of export product and justification for importing brass scrap.			

	Case No.:13/30/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM08/	RLA File :02/24/040/00188/AM08/	Lic.No/Date:0210105022 09.10.2007	Defer Date:08.01.2008
22	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

	Case No.:17/30/81-ALC2/2007	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00351/AM08/	RLA File :07/24/040/00482/AM08/	Lic.No/Date:0710053778 11.10.2007	Defer Date:08.01.2008
23	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

	Case No.:18/30/81-ALC2/2007	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00352/AM08/	RLA File :07/24/040/00458/AM08/	Lic.No/Date:0710053779 11.10.2007	Defer Date:08.01.2008
24	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

25	Case No.:19/30/81-ALC2/2007	Party Name:TEXMACO LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00353/AM08/	RLA File :02/24/040/00189/AM08/	Lic.No/Date:0210105183 11.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: - 1. Will any machining be carried on imported wheel sets. If yes, then gross weight as imported and net weight before assembly of each set may be furnished.			

26	Case No.:20/30/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00354/AM08/	RLA File :03/94/040/00696/AM08/	Lic.No/Date:0310446118 12.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(88)/2007-IPHW dated 18.12.2007 (copy enclosed). R/A may take suitable consequential action accordingly.			

27	Case No.:21/30/81-ALC2/2007	Party Name:SHRENO LIMITED	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM08/	RLA File :34/24/040/00155/AM08/	Lic.No/Date:3410019832 12.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

28	Case No.: 22/30/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM08/	RLA File :07/24/040/00499/AM08/	Lic.No/Date:0710053810 12.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.02.2008: - 1. Information in respect of Sl.No. 3, 5 & 11 of the Standard Deficiency Format. The Committee also decided to send a copy of application to DC (SSI) for examination and their comments.			

29	Case No.: 23/30/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00357/AM08/	RLA File :09/24/040/00143/AM08/	Lic.No/Date:0910031784 15.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The application of the firm has been received by NC and the Committee decided to send a copy of application to DHI for examination and comments. The case stands deferred and to be relisted on 19.02.2008.			

30	Case No.: 25/30/81-ALC2/2007	Party Name:WOLFRA-TECH PVT LTD	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM08/	RLA File :07/24/040/00451/AM08/	Lic.No/Date:0710053827 15.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the basis of the recommendation of DIPP and taking clue from SION S. No. C-1317. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. R/A may take suitable consequential action accordingly.			

31	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The application of the firm has been received by NC and the Committee decided to send a copy of application to DHI for examination and comments. The case stands deferred and to be relisted on 19.02.2008.			

32	Case No.:10/36/81-ALC2/2007	Party Name:WOLFRA-TECH PVT LTD	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00430/AM08/	RLA File :07/24/040/00323/AM08/	Lic.No/Date:0710054455 13.11.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. Quantity of item of export may also be indicated as 30,300 Nos. 2. Taking clue from SION Sr. No C -227 the item of imports at Sr. No. 1 may be allowed as applied with 10 % wastage. 3. Quantity of import item at Sr. No. 1 may be allowed as 220 Kg. 4. The item of import at Sr. No. 2 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

33	Case No.:11/36/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00431/AM08/	RLA File :02/24/040/00220/AM08/	Lic.No/Date:0210105983 13.11.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that the copy of the application is not received by NC. A D.O. letter has been written to R/A. The Committee decided to remind R/A for the same. The case stands deferred and to be relisted on 19.02.2008.			

34	Case No.: 17/36/81-ALC2/2007	Party Name:PUNJAB LIGHTING AIDS PVT. LTD.,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00437/AM08/	RLA File :22/24/040/00047/AM08/	Lic.No/Date:2210007236 14.11.2007	Defer Date:08.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. Weight of item of export may be indicated as 66278 Kg. 2. The quantity of the item of import may be restricted to 5491 Kg. inclusive of 4% wastage. R/A may take suitable consequential action accordingly.			

35	Case No.: 1/41/81-ALC2/2007	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status: Case Added
	HQ File :01/81/050/00484/AM08/	RLA File :22/24/040/00043/AM08/	Lic.No/Date:2210007317 20.12.2007	Defer Date:
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that this is the fresh case, therefore, the Committee decided to withdraw it and place before in the fresh case meeting on 29.01.2008.			

36	Case No.: 2/41/81-ALC2/2007	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:41/81-ALC2/2007 08.01.2008	Status: Case Added
	HQ File :01/81/050/00485/AM08/	RLA File :34/24/040/00197/AM08/	Lic.No/Date:3410020455 27.12.2007	Defer Date:
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. The Committee also decided to communicate the decision after receipt of application of the firm. R/A may take suitable consequential action accordingly.			

37	Case No.: 3/41/81-ALC2/2007	Party Name:SAI FLIPPED COIL PVT. LTD.,	Meet No/Date:41/81- ALC2/2007 08.01.2008	Status: Case Added
	HQ File :01/81/050/00486/AM08/	RLA File :08/24/040/00220/AM08/	Lic.No/Date:0810069242 28.12.2007	Defer Date:
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/81 held on 09.01.2008. The Committee observed that this is the fresh case, therefore, the Committee decided to withdraw it and place before in the fresh case meeting on 29.01.2008.			

PART "A" DEFFER

S.No.338

Case No.A -101	M/s.U.M.Cables Ltd. .
Meeting No.41/08	F.No.01/81/162/404/AM08/DES-II
Dated: 08-01-2008	Advance Licence No 0210101551 dt.14-06-2007
	RLA F.No. 02/24/40/77/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/08 held on 09.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 19.02.2008.

S.No.339

Case No.A 15	M/s.Emerson Process Management (India) Pvt.Ltd.
Meeting No.41/08	F.No.01/81/162/102/AM08/DES-II
Dated: 08-01-2008	Advance Licence No.0310419691 dt.14-02-2007
	RLA F.No.03/94/ 40/1270/am07

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/08 held on 09.01.2008. The Committee decided to send application of the firm to DIT for their examination and their comments. The case stands deferred and to be relisted on 19.02.2008.

S.No.340

Case No.A -180	M/s.Sulzer India Ltd.Pune .
Meeting No.41/08	F.No.01/81/162/618/AM08/DES-II
Dated: 08-01-2008	Advance Licence No 3110030335 dt.14-08-2007
	RLA F.No.31/24/40/146/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/08 held on 09.01.2008. The Committee observed that the reply of the firm is received by NC and decided to refer a copy of the reply to DIPP for consideration. The case stands deferred and to be relisted on 19.02.2008.

S.No.341

Case No.A -184	M/s.Timken India Ltd.
Meeting No.41/08	F.No.01/81/162/640 /AM08/DES-II
Dated: 08-01-2008	Advance Licence No 0210103115 dt.14-08-2007
	RLA F.No.02/24/40/143/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/08 held on 09.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Quantity of export products may be specified as under:
“ 52 thousand Series Double Extended Cone- 1679 Nos & 39 thousand Series Double Extended Cone-7291 Nos”
2. Total net export weight of 13261 Kgs may be added with the quantity of export product
3. Quantity of import item may be allowed as 29839 Kgs inclusive of 125 % wastage after 20 % recovery.

R/A may take suitable consequential action accordingly.

S.No.342

Case No.A -77	M/s. PSL Ltd.
Meeting No.41/08	F.No.01/81/162/354/AM08/DES-II
Dated: 08-01-2008	Advance Licence No 0310431750 dt.05-06-2007
	RLA F.No.07/21/040/218/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 41/08 held on 09.01.2008. The Committee observed that the reply of the firm is not received. Therefore, the Committee decided to remind the firm for the reply. The case stands deferred and to be relisted on 19.02.2008.
